NATIONAL PLYWOOD INDUSTRIES LIMITED

List of Creditors under clause (ea) of regulation 15(2) of IBBI (Insolvency, Resolution Drocess for Corporate Persons) Regulations 2016.

ory; List of Operational creditors (Government Dues); Date of Commencement of CIRPs August 26, 2019; List of Creditors as on August 11, 2025.

		12,916,181		186,358,855					"	211,860,293	411,135,329					
					0%	NO			Employee Insurance Dues	₹331,081.00	₹331,081.00	21.04.2022	N	Guwahati	Employees State Insurance Corporation	7
We have admitted the claim based on crystalised amount and we have set aside amount of damages which is yet to be fructified depending upon some finine event.		569,019			0%	N.			Employee Insurance Dues	1,007,875	1,576,894	05/13/20	NA	Salem, Tamil Nadu	Employees State Insurance Corporation	6
Z	,	i i	7	,	0%	N.			Sales Tax Dues	522,943	522,943	10/09/19	NN	Bangalore, Karnataka	Dept. of Commercial Taxes(Audit) - 1.8, Kamataka	5
The claim has two parts. IPST Deferral Scheme and GST Assessment Ameras. However, principal tast does of TNGSTA GST in per Amatual Report and claim from it different to than in absence of concrete information on due a meroust, Resolution Professional algorithms of the strength of the strength of the locals of associated FST Deferral Scheme regional data. Accordingly, we have followed FSTO basis for principal data thereby reducing both principal datas: and natural sportion of the TST Deferral Scheme date. Due to lack of information w.r.t CST assessment date, amount is still under configurat.		12,282,246	91	6,365,772,00	0%	No.	,		Sales Tax Dues	196,934,725	215,582,743	11/19/19	Z <sub>A</sub>	Hosur, Tarnil Nadu	Commercial Tax Department, Hosse	+
Claim field on the basis of Denore Adjulication made thring the montonian period. The exponent debet has fleet in Spatial in Gaulian High Count and the Horble GHC wish is order WP(Q - 1099 ) 2000 dated [7 02 2000 has instructed Adjulication ja Authority to re-evaluate whether the proceedings fall under section 14 of the IBC, 2016.		,	,	166,805,174.00	0%	N <sub>0</sub>		a	Excise Duty and GST dues		166,805,174	11/18/19	N	Dibrugarh, Assam	Tax, Division-	J
Matter was been remanded back to Adjudicating Authority and issue is still in litigation.				13,187,909.00	0%	No.	,		Excise Duty and GST dues		13,187,909	11/18/19	NN	Tinsukia, Assam	Goods & Service Tax, Division- Tinsukia. Assam	2
Difference in claim admitted amount is due to interest allowed only upto 25.08.2019, the date prior to the CIRP initiation date. Claim amount includes interest of Rs.1,11.60,507/.		64,916		.,	0%	N <sub>o</sub>	,		13,063,669 Excise Duty and GST dues	13,063,669	13,128,585	11/18/19	NN	Tinsukia, Assam	Goods & Service Tax, Division- Tinsukia, Assam	-
	velication	noa admitted	matual dues, that may be set-off		% of voting share in CoC, if applicable	Whether related party?	Amount covered by guarantee	Amount covered by Security Interest	Nature of claim	Amount of claim admitted	Amount claimed	Date of Receipt	Identification No.	Government	Departement	
Remarks, if any	Amount of claim under	Amount of claim	Amount of any	Amount of contigent claim			mitted	Details of claim admitted	De		Details of claim received	Details of c		Details of Claimant	Details	s.Z.
(Amount in ?)																

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